

>

Title: Papers laid on the Table of the House by Ministers/members.

MR. CHAIRMAN : Now, Papers to be laid on the Table. Shri S. Gandhiselvan.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT8631/15/13)

...(Interruptions)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Sir, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2013-2014.

(Placed in Library, See No. LT 8632/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2011-2012.
 - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8633/15/13)

(3) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 8634/15/13)

(ii) Outcome Budget of the Ministry of Petroleum and Natural Gas for the year 2013-2014.

(Placed in Library, See No. LT 8635/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2011-2012, together with Audit Report thereon.

(Placed in Library, See No. LT 8636/15/13)

(2) A copy each of the following papers (Hindi and English versions):-

(i) Detailed Demands for Grants of the Ministry of Finance for the year 2013-2014.

(Placed in Library, See No. LT 8637/15/13)

(ii) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2013-2014.

(Placed in Library, See No. LT 8638/15/13)

(iii) Outcome Budget of the Ministry of Finance for the year 2013-2014.

(Placed in Library, See No. LT 8639/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8640/15/13)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.99(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (0% EPCG variant) granted under Para 5.11 of the Foreign Trade Policy 2009-2014 for import of goods.

(ii) G.S.R.100(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (3% EPCG variant) granted under Para 5.11 of the Foreign Trade Policy 2009-2014 for import of goods.

(iii) G.S.R.106(E) published in Gazette of India dated 19th February, 2013 together with an explanatory memorandum making certain amendments in the two Notifications, mentioned therein.

(iv) G.S.R.114(E) published in Gazette of India dated 20th February, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.

(v) G.S.R.79(E) published in Gazette of India dated 13th February, 2013 together with an explanatory memorandum implementing the Export Promotion Capital Goods scheme of the Foreign Trade Policy 2009-2014 and the amendment specifying the conditions subject to which catalysts for one subsequent charge shall be allowed to be imported under the customs notifications relating to EPCG scheme.

(vi) G.S.R.86(E) published in Gazette of India dated 14th February, 2013 together with an explanatory memorandum including Visakhapatnam Airport in the list of ports from where imports and exports are permitted under the customs notifications issued for implementing the Export Promotion Schemes.

(6) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities Exchange Board of India Act, 1992:-

- (i) The Securities Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/22/5429 in Gazette of India dated 19th November, 2012.
- (ii) The Securities Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/25/5455 in Gazette of India dated 11th December, 2012.

(Placed in Library, See No. LT 8642/15/13)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Assam Gramin Vikash Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 294 in Gazette of India dated 6th November, 2010.
- (ii) The Ballia-Etawah Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. F. No. H.O./2011/10/PRS/1086 in Gazette of India dated 5th November, 2011.
- (iii) The North Malabar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 5122/F-93/PAIRD/2010 in Gazette of India dated 13th September, 2010.

(8) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 8643/15/13)

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.113(E) published in Gazette of India dated 20th February, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated 16th March, 1995.
- (ii) G.S.R.101(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (0% EPCG variant) granted under para 5.11 of the Foreign Trade Policy 2009-2014.
- (iii) G.S.R.102(E) published in Gazette of India dated 18th February, 2013 together with an explanatory memorandum providing for usage of the Post Export EPCG Duty Credit Scrips (3% EPCG variant) granted under para 5.11 of the Foreign Trade Policy 2009-2014.

(Placed in Library, See No. LT 8644/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 8645/15/13)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 8646/15/13)

(5) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 844(E) in Gazette of India dated 26th November, 2012, together with a corrigendum thereto published in Notification No. G.S.R.105(E) dated 19th February, 2013 under Section 38 of the Drugs and Cosmetics Act, 1940.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 8647/15/13)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2011-2012.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 8648/15/13)

...(Interruptions)